

## **Regarding implementation of 73rd Constitutional Amendment Act, 1992 in Goa**

**CAPTAIN VIRIATO FERNANDES (SOUTH GOA):** Hon. Speaker Sir, in 1989, the then Prime Minister Shri Rajiv Gandhi brought the 89<sup>th</sup> Amendment. It was passed in the Lok Sabha, but not in the Rajya Sabha. The idea was to strengthen the Panchayati Raj institution. Subsequently, in 1992, the 73<sup>rd</sup> Amendment was passed. The subjects that were there in the 11<sup>th</sup> Schedule of the Amendment were: health, education, fisheries, drinking water and sanitation. But till today, the 73<sup>rd</sup> Amendment has not been implemented in Goa. Gram Sabhas are passing resolutions against the ill-conceived laws that are being brought in Goa. Our rivers, forests and agricultural land are getting converted for crony capitalists. Goa is getting converted into a coal hub. I request the Government to implement the 73<sup>rd</sup> Amendment at the earliest.